

A. VENKATESWARA REDDY
REGISTRAR GENERAL



HYDERABAD
Pin 500 066

(Off): 2344 6166
(Fax):2344 6155

WWW.LIVELAW.IN

ROC No.394/SO/2020

Dated: 30.06.2021

To
All the Unit Heads
in the State of Telangana.

Sir/Madam,


Sub: High Court for the State of Telangana - Order dated 28.06.2021
in Suo-motu Writ Petition Urgent No.3/2021 - Communicated for
compliance - Reg.

- Ref:1) Order dated 28.06.2021 in Suo-motu WP Urgent No.3/2021
passed by the Hon'ble Full Bench.
2) High Court's letter in Roc.No.394/SO/2020, dt.01.5.2021
enclosing the order dated 30.04.2021.

Adverting to the above subject and references cited, it is informed that the Hon'ble Full Bench in its order dated 30.04.2021 in Suo-motu W.P.Urgent No. 3/2021 has issued certain directions in the reference 2nd cited relating to extension of interim orders and same was communicated to all the Unit Heads for compliance of the said Orders. Now, it is to inform that the Hon'ble Full Bench in its order dated 28.06.2021 has extended the order dated 30.4.2021 passed in Suo Motu W.P.Urgent No.3 of 2021 till **16.07.2021**.

Therefore, while enclosing a copy of the order dated 28.6.2021 passed in Suo-motu WP Urgent No.3/2021, I request you to follow the directions of the Hon'ble Court. All the Unit Heads are further requested to communicate the same to the Presiding Officers and Bar Associations in their Unit for compliance of the orders of the High Court.

Yours sincerely,


REGISTRAR GENERAL
30.6/21
P.T.O

Copy to:

WWW.LIVELAW.IN

1. The Advocate General, High Court for the State of Telangana.
2. The Additional Solicitor General, High Court for the State of Telangana.
3. The Assistant Solicitor General, High Court for the State of Telangana.
4. The Secretary, Bar Council for the State of Telangana
(With a request to circulate the order copy to all the Bar Associations in the State)
5. The Public Prosecutor, High Court for the State of Telangana.
6. The President, High Court Advocates Association, High Court for the State of Telangana, Hyderabad
7. The Administrator, Government Pleaders Office, High Court Buildings, Hyderabad. (With a request to circulate the order copy to all the Government Pleaders in the High Court)

WWW.LIVELAW.IN

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY, THE TWENTY EIGHTH DAY OF JUNE
TWO THOUSAND AND TWENTY ONE

:PRESENT:

**THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE M.S.RAMACHANDRA RAO
AND
THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY**

SUOMOTU WP URGENT No.3 OF 2021

IN RE:

Letter dated 26.04.2021 received from the Chairman, Bar Council of the State of Telangana-Requested for extension of Interim Orders passed by the Hon'ble High Court, District and Other Subordinate Courts in view of difficulties being faced by the Advocates.

The petition coming on for hearing, upon perusing the letter dated 26.04.2021 filed by the Chairman, Bar Council of State of Telangana, and earlier order of the High Court dated 30.04.2021 made herein, the Court made the following.

ORDER:

1. **Interim orders to continue till 16.07.2021.**
2. **List on 15.07.2021.**

//TRUE COPY//

**Sd/- I.NAGA LAKSHMI
ASSISTANT REGISTRAR**


SECTION OFFICER

To

1. The Registrar General, High Court for the State of Telangana, at Hyderabad.
2. The Registrar (Judicial-I), High Court for the State of Telangana, at Hyderabad.
3. The Section Officer, Special Officer Section, High Court for the State of Telangana, at Hyderabad.
4. The Advocate General, High Court for the State of Telangana, Hyderabad
5. The Additional Advocate General, High Court for the State of Telangana, Hyderabad
6. The Assistant Solicitor General, High Court for the State of Telangana, Hyderabad
7. The Public Prosecutor, High Court for the State of Telangana, Hyderabad
8. Two spare copies

WWW.LIVELAW.IN

HIGH COURT

HCJ
&
MSR,J
&
ARR,J

DATED: 28.06.2021

NOTE: LIST THIS CASE ON 15.07.2021

SUOMOTU WP URGENT 3 OF 2021

INTERIM ORDER EXTENSION

So
SPR ok. SK
SPR M
29/6

SPR ok. SK
SPR